

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ANS APARTMENTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANS APARTMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.09.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC129290
5.	Address of the registered office and principal office (if any) of corporate debtor	A)Shop No-108, First Floor, Vardhman Mayur Market, Mayur Vihar, Phase-III, Delhi- 110096 B)Alstonia Apartment, Plot No-10, Still Floor, K Block, Sector-33, PI 1&2, Gautam Budh Nagar, Greater Noida-201308
6.	Insolvency commencement date in respect of corporate debtor	06.12.2019(Order received on 09.12.2019)
7.	Estimated date of closure of insolvency resolution process	02.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ram Phal Bhardwaj Regd No: IBBI/ IPA-001/IP-P01308/2018-19/12053
9.	Address and e-mail of the interim resolution professional, as registered with the Board	310/25, Onkar Nagar- B, Tri-Nagar, Delhi-110035 bhardwajca@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	310/25, Onkar Nagar- B, Tri-Nagar, Delhi-110035 bhardwajca@hotmail.com
11.	Last date for submission of claims	23.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ravi Bansal 2. Pradeep Upadhyay 3. Kamlesh Kumar Gupta
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> 310/25, Onkar Nagar - B, Tri-Nagar, Delhi- 110035

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANS Apartments Private Limited on 06.12.2019.

The creditors of ANS Apartments Private Limited are hereby called upon to submit their claims with proof on or before 23.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class, Home Buyers, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place

